

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 143 OF 2017 &  
IA NO. 22 OF 2018**

**Dated: 12<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Jindal Power Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Ravin Dubey for R-11  
Mr. Mridul Chakravarty  
Mr. Pallav Mongia for R-12 to R-14

**ORDER**

Learned counsel for the respondent Nos. 12 to 14 seeks two weeks more time to file reply. As a last chance, time is granted. He may file reply on or before 27.09.2018 along with IA, with advance copy to the other side, failing which, it shall be taken as nil. Rejoinder may be filed within two weeks thereafter with advance copy to the other side.

List the matter on **01.11.2018.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**